CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Review Application No. 126 of 1994

O.A.No.107 of 1988.

New Delhi this 25th of April, 1994.

CORAM:

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Hon'ble Mr. Justice V.S. Malimath, Chairman. Hon'ble Mr. S.R. Adige, Member (A).

Union of India through

- 1. The Secretary,
 Ministry of Finance,
 Department of Expenditure,
 North Block, New Delhi
- 2. The Secretary, Ministry of Information & Broadcasting, Shastri Bhavan, New Delhi.
 Applicants.

Versus

N. Bhadran Nair & othersRespondents.

By circulation:

ORDER

By Hon'ble Mr.S.R.Adige, Member(A).

This is an application dated 24.1.94 filed by the Union of India praying for review of the judgment dated 29.7.93 of this Tribunal in O.A. No.107 of 1988 'N.Bhandran Nair & others Vs. Union of India & others'.

A petition for condonation of delay has been filed, on the ground that the copy of the judgment was received by the applicant Union of India on 19.8.93 and thereafter time was taken in processing the case as per administrative procedure which involved the consultation with Ministry of Finance, Government of India, and the delay was, therefore, totally unintentional. There is no need to issue notice on the petition for condonation of delay

as there is no substance on merits in the review

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application.

- 3. Under Order 47 Rule ICPC, a decision/
 judgment/order can be reviewed only if;
 - i) it suffers from an error apparent on the face of the record;
 - ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
 - iii) for any sufficient reason construed to mean analogous reasons.
 - 4. It is clear from a perusal of the review application that the grounds taken therein do not bring it within the scope and ambit of review as provided in Order 47 Rule 1 CPC. It is only an attempt to reargue the contentions which we have rejected.
 - 5, Under the circumstances, this review application is rejected.

(S.R.ADIGE) MEMBER(A)

(V.S.MALIMATH) CHAIRMAN.

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